IN THE NATIONAL COMPANY LAW TRIBUNAL, BENGALURU BENCH

[Through Physical hearing/ VC Mode (Hybrid)]

ITEM No.06
I.A. (IBC) No.886/2026 in
C.P. (IB) No.95/BB/2026

IN THE MATTER OF:

M/s. Vance Techlabs Pvt Ltd ... Petitioner

Vs.

ROC, Karnataka ... Respondent

Petition under Section 59 (7) of IBC, 2016

Order delivered on: 29.09.2026

CORAM:

SHRI SUNIL KUMAR AGGARWAL
HON'BLE MEMBER (JUDICIAL)

SHRI RADHAKRISHNA SREEPADA
HON'BLE MEMBER (TECHNICAL)

COUNSELS PRESENT:

For the Petitioner : Shri Gurvinder Singh, PCS
For the I.T. Dept. : Shri Ganesh R. Ghale

ORDER

1. Heard Ld. PCS/Counsel for the parties.
2. **IA (IBC) 886/2026 is allowed**, thereby rectifying the name of the petitioner in cause list.
3. Vide separate Order, **The Company Petition is allowed, and the Petitioner Company is dissolved.**
4. File be consigned to record room.

Sd/-
RADHAKRISHNA SREEPADA
MEMBER (TECHNICAL)
Shruthi

Sd/-
SUNIL KUMAR AGGARWAL
MEMBER (JUDICIAL)

National Company Law Tribunal
Bengaluru Bench
Application No.: CCR/NCLT/2026/95/02850
Date of Application: 2026-10-01
No. of Pages: 3
Valid with Facing Sheet Only.:

IN THE NATIONAL COMPANY LAW TRIBUNAL, BENGALURU BENCH

(Exercising the powers of Adjudicating Authority under
The Insolvency and Bankruptcy Code, 2016)

C.P. (IB) No.95/BB/2026

(Application under Section 59(7) of the Insolvency and Bankruptcy Code, 2016)

IN THE MATTER OF:

VANCE TECHLABS PRIVATE LIMITED.
Regd. Office- We work Prestige Atlanta, 80 Feet Main
Road, Koramangala 1A Block, Software Industry,
Industrial Layout, Koramangala I Block, Bangalore 560034.
Through its Liquidator,
Monika Kohli,
31/36, Basement Old Rajinder Nagar,
New Delhi- 110060. … Petitioner

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Petition presented on :**21.05.2026**
Last date of hearing :**04.09.2026**
Order delivered on :29.09.2026

Coram:
Shri Sunil Kumar Aggarwal, Hon'ble Member (Judicial)
Shri Radhakrishna Sreepada, Hon'ble Member (Technical)

COUNELS PRESENT:

For the Petitioner : Shri G S Sarin
For the I.T. Dept. : Shri Ganesh R. Ghale

O R D E R

1. This Company Petition is filed with the prayer to *Order dissolution of* ***VANCE TECHLABS PRIVATE LIMITED.***

2. The relevant facts emanating out of application are:

   a) The Applicant Company was incorporated on 27.12.2021 in Bengaluru, Karnataka under the provisions of the Companies Act, 2013, bearing CIN: U72900RJ2021PTC078846.

   b) The Board of Directors of Applicant at their meeting held on 23.06.2025 decided to voluntarily liquidate the Applicant and executed a **Declaration of Solvency** on 23.06.2025.

   c) It is declared that the Applicant is not being liquidated to defraud any person.

   d) Ms. Monika Kohli was appointed as the Liquidator with effect from 27th November, 2025 in accordance with regulation 5 of the IBBI.

   e) The Audited Financial Statements of the Applicant Company for the Financial Years 31.03.2024 and 31.03.2025 along with the Auditor's Report have been filed.

National Company Law Tribunal
Bengaluru Bench
Application No.: CCR/NCLT/2026/95/02850
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Regulatory Compliances:

Regulation **of the IBBI (Voluntary Liquidation Process) Regulations, 2017**		Date of Compliance
Commencement of liquidation and appointment of liquidator		19.07.2025
Intimation to the ROC	Filing of MGT-14 GNL-2	07.07.2025
preliminary report to the Company	**Regulation 9(1)**	01.09.2025
Public Announcement	**Regulation 14**,	20.07.2025
Stake holders List	**Regulation 30**,	01.09.2025
Liquidation Account	**Regulation 34**	31.01.2026
Final Report to ROC & IBBI	**Regulation 38**	20.02.2026

3. We have heard Ld. Counsel for the Liquidator, Ld. Counsel for the I.T. Dept. and carefully perused the material on record and relevant legal provisions.
4. On being notified, ROC, Karnataka has filed the Status Report on 08.07.2026 stating that no enquiry/inspection/complaint/legal action is pending against the Applicant.
5. On 04.09.2026, Ld. Counsel for the I.T. Dept., stated there are no outstanding TDS demand against the petitioner.
6. On examination of the submissions and documents filed with the Application, it is apparent that the affairs of the Applicant have been completely wound up and its assets have been entirely liquidated and as such the Applicant Company deserves to be dissolved. Accordingly, in exercise of the powers conferred under Section 59 of IBC, 2016, **VANCE TECHLABS PRIVATE LIMITED** is **hereby dissolved** and **C.P. (IB) No.95/BB/2026 is allowed** subject to desired liberty to the Registrar of Companies.
7. The Directors of the Company are required to file an affidavit to the effect that they are going to meet any Legal liability that may arise in future against the Company.
8. The Liquidator is directed to inform the Income Tax and GST Departments regarding dissolution of Applicant and surrender the PAN number and GSTIN to respective Offices.
9. The Registry and the Liquidator are directed to serve a copy of this order upon ROC, Bengaluru at their mail id – ***roc.bangalore@mca.gov.in***, and IBBI within fourteen days from the date of receipt of a copy of this order.

Sd/-
RADHAKRISHNA SREEPADA
MEMBER (TECHNICAL)

Sd/-
SUNIL KUMAR AGGARWAL
MEMBER (JUDICIAL)

National Company Law Tribunal
Bengaluru Bench
Application No.: CC/NCLT/2026/95/02850
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Digitally signed by
MEGHANA V R
01-10-2026 12:51:06 IST